

(5)

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

14.05.2008

CP 2/2008 (OA No. 304/2006)

Mr. C.B. Sharma, Counsel for applicant.

Mr. Gaurav Jain, Counsel for respondents.

Learned counsel for the respondents submits the order of this Tribunal in this case has been complied with. Learned counsel for the applicant has also no objection to it.

The case be listed before the Hon'ble Bench on 26.05.2008 for orders.


(GURMIT SINGH)
DEPUTY REGISTRAR

ahq

26.05.2008.

CP 2/2008 (OA No. 304/2006)

Mr. C.B. Sharma, Counsel for applicant.

Mr. Gaurav Jain, Counsel for respondents.

Heard the learned counsel for the parties.

For the reasons dictated separately, the CP is disposed of.


(J.P. SHUKLA)
MEMBER (A)

AHQ

(M.L. CHAUHAN)
MEMBER (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 26th day of May, 2008

CONTEMPT PETITION NO. 2/2008
IN
ORIGINATION APPLICATION NO. 304/2006

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. J.P. SHUKLA, ADMINISTRATIVE MEMBER

Hans Raj Soni son of Shri Jugal Kishore aged about 63 years, resident of 3/200, NEB-Extension Near Transport Nagar, Alwar and retired on 30.09.2005 as Postal Assistant, Alwar Head Post Office, Alwar.

.....APPLICANT

(By Advocate: Mr. C.B. Sharma)

VERSUS

1. Shri Santosh Gauriar, Chief Post Master General, Rajasthan Circle, Jaipur.
2. Shri B.L. Meena, Sr. Superintendent of Post Offices, Alwar Division, Alwar.

.....RESPONDENTS

(By Advocate: Mr. Gaurav Jain)

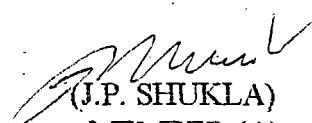
ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 31.05.2007 passed in OA No. 304/2006 whereby this Tribunal has directed the respondents to accord the benefit of higher pay scale under BCR to the applicant w.e.f. 19.07.2005 with consequential benefits.

Ver

2. Notice of this application was given to the respondents. The respondents have filed their reply. In the reply, the respondents have stated that the order of this Tribunal has been complied with by granting the benefit of higher pay scale under the BCR Scheme w.e.f. 01.08.2005 instead of 19.07.2005 as total 18 days' period was treated as Dies Non. The respondents have further stated that the applicant has also been granted consequential benefits. This fact is not disputed by the learned counsel for the applicant.

3. In view of what has been stated above, the present Contempt Petition has become infructuous and is accordingly dismissed. Notices issued to the respondents are hereby discharged.



(J.P. SHUKLA)
MEMBER (A)



(M.L. CHAUHAN)
MEMBER (J)

AHQ